

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "SMC" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER  
&  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

I.T.A. No.9857/DEL/2019  
Assessment Year 2014-15

Nischint Kanodia, D-3, Ansal Vilas, Satbari Chattarpur, New Delhi.	v.	ITO, Ward-42(5), Civic Centre, New Delhi.
TAN/PAN: CLFPK3259R		
(Appellant)		(Respondent)

Appellant by:	Ms. Princy Kumar Singhal, CA		
Respondent by:	None		
Date of hearing:	09	08	2021
Date of pronouncement:	09	08	2021

**ORDER**

**PER BENCH:**

The aforesaid appeal has been filed by the assessee against the impugned order dated 31.10.2019, passed by Ld. Commissioner of Income Tax (Appeals)-XLIII, New Delhi for the Assessment Year 2014-15.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. counsel for the assessee, vide its letter dated 22.04.2021, received through e-mail, stated that assessee has settled the matter under Vivad se Vishwas Scheme, 2020 and Form No.3 has also been issued in favour of the assessee for

the year. He, therefore, seeks permission to withdraw the appeal.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the open Court on 9<sup>th</sup> August, 2021.**

Sd/-  
**[PRASHANT MAHARISHI]**  
**ACCOUNTANT MEMBER**

DATED: 9<sup>th</sup> August, 2021

PKK:

Sd/-  
**[AMIT SHUKLA]**  
**JUDICIAL MEMBER**